

FIR No.019405/20
PS. Laxmi Nagar
Applicant: Mohit
08.09.2020

Present: Ld. APP for the State (through video conferencing).
Sh. Prakash Sharma, Ld. Counsel for applicant.

Vide this order, I shall dispose of the application moved by applicant seeking release of jamatalashi articles.

In view of the directions contained in the Office Order bearing No.417/RG/DHC/2020 Dated 27.08.2020 of the Hon'ble High Court of Delhi and office order no. 5576-94/Judl.Br./East/KKD Dated 29.08.2020 of Ld. District & Sessions Judge, East, the present application is taken up today through physical hearing.

Reply to the application has been filed by the IO. Perused. As per the reply, jamatalashi has not been conducted by the IO of PS Laxmi Nagar. It is stated that accused was formally arrested with the permission of Court. So there is no jamatalashi articles lying in the malkahana of PS Laxmi Nagar.

Heard and perused.

In view of the abovesaid reasons, the present application stands dismissed.

Application is disposed of accordingly.

Copy of this order be also sent to Ld. Counsel for applicant through e-mail.

(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/08.09.2020

FIR No.367/20
PS. Laxmi Nagar
Applicant: Fahad Ansari
08.09.2020

Present: Ld. APP for the State (through video conferencing).
Sh. Tarun Soni, Ld. Counsel for accused/applicant.

Vide this order, I shall dispose of the application moved by accused Fahad Ansari, seeking bail.

In view of the directions contained in the Office Order bearing No.417/RG/DHC/2020 Dated 27.08.2020 of the Hon'ble High Court of Delhi and office order no. 5576-94/Judl.Br./East/KKD Dated 29.08.2020 of Ld. District & Sessions Judge, East, the present application is taken up today through physical hearing.


Ld. Counsel for accused seeks liberty to withdraw the bail application due to technical reasons.

Heard.

In view of the aforesaid reason, the present bail application is dismissed as withdrawn.

Application is disposed of accordingly.

Copy of this order be also sent to Ld. Counsel for applicant through e-mail.


(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/08.09.2020

FIR No.2069/14
PS Shakarpur

08.09.2020

Present: Ld. APP for the State.
Accused in person with Ld. Counsel Sh. A. Ali Khan.
Complainant in person.

In view of the directions contained in the Office Order bearing No.417/RG/DHC/2020 Dated 27.08.2020 of the Hon'ble High Court of Delhi and office order no. 5576-94/Judl.Br./East/KKD Dated 29.08.2020 of Ld. District & Sessions Judge, East, the present application alongwith the file is taken up today through physical hearing.

An application U/Sec. 320 Cr.P.C was moved on behalf of complainant ^{on LDDH E} seeking compounding of the present case.

Both parties are present in the Court today but sought adjournment stating that some more time is required to settle the present matter.

Heard.

At joint request, put up on 11.09.2020 for further proceedings.


(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/08.09.2020

FIR No.122/20
PS. Laxmi Nagar
Applicant: Mahendar
08.09.2020

Present: Ld. APP for the State.
None for accused.

In view of the directions contained in the Office Order bearing No.417/RG/DHC/2020 Dated 27.08.2020 of the Hon'ble High Court of Delhi and office order no. 5576-94/Judl.Br./East/KKD Dated 29.08.2020 of Ld. District & Sessions Judge, East, the present application is taken up today through physical hearing.

Since none is present on behalf of accused, let the bail application be put up for consideration/arguments on 11.09.2020.


(RENU CHAUDHARY)
MM-04/East/KKD/Delhi/08.09.2020